

**GOVERNMENT OF MANIPUR  
SECRETARIAT: LAND RESOURCES DEPARTMENT**

**NOTIFICATION**

Imphal, the 20<sup>th</sup> February 2026.

**No. LA-1/2/2025-REV-REVENUE:** The Governor of Manipur is pleased to notify under section 11(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 read with section 9 and 40(2) of the Act (urgency clause) that the land measuring **48.36036 Hectare** described in the schedule given as **Annexure** are likely to be needed for a public purpose i.e. for construction of IMB Fence along Indo Myanmar Border and COB roads from BP-32 to BP -35 within Churachandpur District and that the Additional District Magistrate, Churachandpur has been appointed as Administrator under section 43 of the said Act for the purposes of Rehabilitation and Resettlement.

2. Further, the Governor of Manipur is also pleased to authorize the concerned Sub-Divisional Officer(s), Sub-Deputy Collector(s) and staff under their control to take steps under the provisions of section 12 read with section 13 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and to submit report to the Collector (LA), Chandel.

3. Under section 11(4) of the Act, no person shall make any transaction or cause any transaction of land i.e., sale/purchase, etc., or create any encumbrances on such land from the date of publication of such notification without prior approval of the Collector.

4. Objection to the acquisition, if any, may be filed by the person interested within 60 (sixty days) from the date of publication of this notification as provided under section 15 of the Act before Collector.

By orders & in the name of Governor,

  
(Th Kirankumar)  
Secretary (Land Resources),  
Government of Manipur. 20/2/2026

**Copy to: -**

1. Secretary to Chief Minister, Manipur.
2. Staff Officer to Chief Secretary, Government of Manipur.
3. Collector (Land Acquisition), Churachandpur. He is requested to take necessary action and make payment of the bills of advertisement/publication in Newspapers etc.
4. Commander, 25 BRTF, Pin-930025, C/o 99 APO. He is requested to deposit the amount incurred to the Collector (LA), Churachandpur for payment of advertisement bill etc. Payable by the Collector (LA), Churachandpur.
5. Director of Printing & Stationery, Manipur. He is requested to publish the Notification in Manipur E.O Gazette and furnish two copies each to the Collector (LA), Churachandpur, Commander, 25 BRTF and to the undersigned.
6. Editors, Poknapham/The Sangai Express (English version) with a request to publish the above Notification for one day only. Also, they are requested to furnish the bills to the Collector (LA), Churachandpur for early payment.
7. GAD Central Dispatch.
8. Guard file.

**ANNEXURE**

<b>Sub Division</b>	<b>Village</b>	<b>Type of alignment</b>	<b>Length( m)</b>	<b>With (m)</b>	<b>Area (Sq m)</b>
Suangdoh	Tuikuimuallum	Fence with Road	11467.75	9	103209.75
		Fence with foot track	2225	6	13350
		Approach road	5102.24	15	76533.6
		Muck Disposal	450	30	13500
	Kangkap	Fence with Road	8130	9	73170
		Muck Disposal	150	30	4500
Mualnuam	Sinzawl	Fence with Road	10880	9	97920
		Approac Road	2618	15	39270
		Muck Disposal	250	30	7500
	Khuanggin	Fence with Road	897.25	9	8075.25
		Approac Road	2605	15	39075
		Muck Disposal	250	30	7500

Total Area in Sq metre

**483603.65**

Total Area in Hectare

**48.360365**